

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : AT HYDERABAD

DA 434/93.

Dt. of Order: 18-3-94.

B.Penchalaiah

....Applicant

Vs.

Union of India rep. by

1. The Post Master General,
Kurnool Region - Kurnool.
2. The Supdt., of Post Offices,
Tirupati Division - Tirupati.
3. The Asst. Supdt., of Post
Offices, Puttur Sub Division,
Puttur.
4. Sri M.Eswaraiah

....Respondents

Counsel for the Applicant : Shri K.S.R.Anjaneyulu

Counsel for the Respondents : Shri V.Bhimanna, CGSC

CORAM:

THE HON'BLE SHRI JUSTICE V.NEELADRI RAO : VICE-CHAIRMAN

THE HON'BLE SHRI A.B.GORTHI : MEMBER (A)

.....2.

To

1. The Postmaster General, Union of India,
Kurnool Region-Kurnool.
2. The Supdt. of Post Offices,
Tirupati Division, Tirupati.
3. The Asst.Superintendent of Post Offices,
Puttur Sub Division, Puttur.
4. One copyto Mr.K.S.R.Anjaneyulu. Advocate, CAT.Hyd.
5. One copy to Mr.Bhimanna.v. Addl.CGSC.CAT.Hyd.
6. One copy to Library, CAT.Hyd.
7. One spare copy.

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20(5)44

O.A.NO.434/93.

JUDGMENT

Dt: 18.3.94

(AS PER HON'BLE SHRI JUSTICE V. NEELADRI RAO, VICE CHAIRMAN)

Heard Shri KSR Anjaneyulu, learned counsel for the applicant, Shri V. Bhimanna, learned standing counsel for the respondents 1 to 3 and Shri S. Udayachala Rao, learned counsel for the 4th respondent.

2. This OA was filed praying for a declaration that the selection of the 4th respondent as per the memo dated 2.4.1993 of the 3th respondent is arbitrary and illegal and for a direction to the respondents ~~xxxxxxkxxxxxxxxxxxxxx~~ to select and appoint the applicant as he is eligible and suitable for the post of EDMC/DA, Kannavaram.

3. It is represented for the respondents that the selection of the 4th respondent as EDMC/DA of Kannavaran was cancelled and the same was not challenged by the 4th respondent. While cancelling the selection of the 4th respondent, ~~xxxxxx~~ an order was passed by the 3rd respondent for issual of a fresh notification for the post of EDMC/DA, Kannavaram and the applicant had not challenged that order. Hence, this OA is liable to be dismissed. It is open to the applicant and the 4th respondent also to apply in pursuance of the fresh notification to be issued and if they are going to apply for the same, their ~~case~~ ^{applications have} to be considered in accordance with ~~xxx~~ law.

4. The OA is accordingly dismissed. No costs.

J. S. G.
(A. B. GORIHI)
MEMBER (ADMN.)

Neeladri
(V. NEELADRI RAO)
VICE CHAIRMAN

DATED: 18th March, 1994.
Open court dictation.

Deputy Local

TYPED BY *225*

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(AD)

AND

THE HON'BLE MR.TCCHANDRASEKHAR REDDY
MEMBER(JUDL)

AND

THE HON'BLE MR.R.RANGARAJAN : M(ADMN)

— Dated: 18-3-1994

ORDER/JUDGMENT

M.A/R.A./C.A./No.

in

O.A.No.

434/93

T.A.No.

(w.p.)

Admitted and Interim Directions
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.

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